

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 15579/2021

(Arising out of impugned final judgment and order dated 19-05-2021 in WA No. 6127/2021 passed by the High Court of Judicature at Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 134732/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT

IA No. 125917/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 134734/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 125915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 125913/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 125916/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 15832-15833/2021 (XI)

(IA No. 130826/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT IA No. 128087/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.

Mr. Tariq Adeeb, Adv.

Ms. Olivia Bang, Adv.

Mr. Satya Mitra, AOR

For Respondent(s) Mr. Avinash Tripathi, AOR

Mr. Alok Singh, Adv.

Mr. Sumit Kishore, Adv.

Mr. Ajit Kumar Ekka, AOR

Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for respondent no. 1 seeking adjournment, matter is adjourned by four weeks.

(NEETA SAPRA)
COURT MASTER(DIPTI KHURANA)
COURT MASTER